

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Misc. Application No.200/00003/2020**  
(*in O.A. No.200/875/2019*)

Jabalpur, this Friday, the 31<sup>st</sup> day of January, 2020

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Union of India,  
Ministry of Finance  
through its Secretary,  
Department of Revenue,  
Central Board of Direct Tax  
North Block, New Delhi-110001

2. Chairman, Ministry of Finance  
Department of Revenue  
Central Board of Direct Tax,  
North Block,  
New Delhi-110001

3. Principal Chief Commissioner of Income Tax  
Aayakar Bhawan, 48 Arera Hills,  
Hoshangabad Road, Bhopal-462011

4. Secretary, Union Public Service Commission  
Dholpur House, Shahjahan Road,  
New Delhi-110069

**-Applicants**

(By Advocate –**Shri Sanjay Lal**)

**V e r s u s**

D.R. Lathoria, S/o Shri B.D.Lathoria,  
R/o A-9, New Govindpuri,  
Sachin Tendulkar Road,  
City Centre, Gwalior 474011

**- Respondent**

(By Advocate –**Shri Arun Soni**)

**O R D E R (Oral)****By Navin Tandon, AM:-**

This M.A. has been filed by the applicants (respondents in O.A.) praying for two month's time to comply order dated 01.10.2019 of this Tribunal passed in O.A. No.200/875/2019.

**2.** Learned counsel for the applicants submits that the competent authority is the Chairman, Central Board of Direct Tax, who is seized of the matter and has sought time to decide the same as the process involves gathering information from various other offices to decide the matter judiciously.

**3.** The respondent (applicant in O.A.) has filed their reply objecting to grant of extension. He has also submitted that the applicant in the O.A. is retiring on 31.07.2020.

**4.** We have considered the matter and grant extension of time of two months.

**5.** Accordingly, this M.A. is disposed of.

**(Ramesh Singh Thakur)  
Judicial Member**

**(Navin Tandon)  
Administrative Member**

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